

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-2012(ND)/2019
IA/2/2022, IA/2232/2022, IA/1408/2023, IA/465/2023

IN THE MATTER OF:

Mr. Amit Verma

...PETITIONER

Vs

M/s. Awsam Proteins Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the City Union Bank Limited

:Mr. Dhruv Gupta, Adv.

For the Respondent/Corporate Debtor

:Adv Imtiyaz for Respondent No. 4 in IA 02/2022 & 2232/2022. Mr. Rahul Kulhare, Adv for Respondent No.1,2,3 & 5 in both the I.A.s No. 02 of 2022 and 2232 of 2022.

ORDER

IA/2/2022

Authorized Representative on behalf of the Liquidator is present and submitted that they have received an e-mail from the Respondent only yesterday and therefore sought time to go through on these statements, therefore sought adjournment. In view of this, list the matter on **17.05.2024** along with other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)